

Regulations, 1975, published in Notification No. G.S.R 227 in Gazette of India dated the 22nd February, 1975

- (6) The Indian Administrative Service (Fixation of Cadre Strength) Eighth Amendment Regulations, 1975, published in Notification No GSR 228 in Gazette of India dated the 22nd February, 1975

[Placed in Library. See No LT-9086/75]

CENTRAL EXCISE (4TH AMDT) RULES 1975, NOTIFICATIONS UNDER CUSTOMS ACT, 1962 AND CENTRAL EXCISE RULES, 1944

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI PRANAB KUMAR MUKHERJEE) I beg to lay on the Table—

- (1) A copy of the Central Excise (Fourth Amendment) Rules, 1975 (Hindi and English versions) published in Notification No GSR 67(E) in Gazette of India dated the 1st March, 1975 under section 38 of the Central Excises and Salt Act 1944
- (2) A copy each of Notification Nos GSR 124(E) to 136 (E) (Hindi and English versions) published in Gazette of India dated the 1st March, 1975 under section 159 of the Customs Act 1962 together with an explanatory memorandum
- (3) A copy each of Notification Nos GSR 65(E) 70(E) to 81(E), 83(E) to 118(E) and 121(E) (Hindi and English versions) published in Gazette of India dated the 1st March, 1975 issued under rule 8 of the Central Excise Rules, 1944 together with an explanatory memorandum

[Placed in Library. See No LT-9087/75].

NOTIFICATION UNDER DELHI SIKH GURDWARAS ACT, 1971

THE DEPUTY MINISTER IN THE MINISTRY OF HOME AFFAIRS (SHRI F. H. MOHSIN): I beg to lay on the Table a copy each of the following Notifications (Hindi and English versions) under sub-section (4) of section 39 of the Delhi Sikh Gurdwaras Act, 1971.—

- (1) The Delhi Sikh Gurdwara Management Committee (Co-option of Members) (Amendment) Rules, 1975, published in Notification No. F 18/33/74-Judl in Delhi Gazette dated the 25th February, 1975
- (2) The Delhi Sikh Gurdwaras (Election of Pro-tempore Chairman, President, Other Office Bearers and Members of the Executive Board) (Amendment) Rules, 1975, published in Notification No F 18(29)/73 Judl (11) in Delhi Gazette dated the 25th February, 1975

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12.06 hrs

CALLING ATTENTION TO MATTER OF URGENT PUBLIC IMPORTANCE

REPORTED WAGON BREAKING RACKET IN KODERMA

SHRI B V NAIK (Kanara) Sir, I call the attention of the Minister of Railways to the following matter of urgent public importance and I request that he may make a statement thereon—

'The reported wagon breaking racket in Koderma involving politicians and RPF personnel swindling railways to the extent of Rupees Five crores'

THE MINISTER OF STATE IN (SHRI MOHD SHAFI QURESHI): Sir, a scrutiny of the crime reports received from the Eastern Railway as